

21.51 HRS.

## PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE BHARAT HEAVY PLATE AND VESSELS LIMITED AND GOVERNMENT REVIEW THEREON

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

(1) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, New Delhi for the year 1966-67 under sub-section (1) of Section 619A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Bharat Heavy Plate and Vessels Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-702[68].

NOTIFICATION UNDER INDUSTRIAL (DEVELOPMENT AND REGULATION) ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table—

(1) A copy of Notification No. S.O. 316 published in Gazette of India dated the 4th March, 1968 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-703[68].

(2) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965:—

(i) G. S. R. 346 published in Gazette of India dated the 24th February, 1968 containing corrigendum to G. S. R. 1758 dated the 2nd December, 1967.

(ii) Erratum to Notification No. G.S.R. 346 dated the 24th February 1968 published in Gazette of India dated the 16th March, 1968.

[Placed in Library. See No. LT-704[68].

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## OPINION ON LOKPAL BILL

SHRI P. K. DEO (Kalahandi): I beg to lay on the Table Paper No. II to the Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith which was circulated for the purpose of eliciting opinion by the direction of the House on the 1st December, 1967.

SHRI RANGA (Srikakulam): I am extremely sorry that the Home Minister, although my hon. friend Shri P. K. Deo had already made an appeal, had not heeded to it and had not taken the trouble to advise the President to give his sanction to the financial section of this Bill so that it could be taken up by the House itself. I sincerely hope that the Home Ministry would hasten and take time by the forelock and with the co-operation of the Law Ministry obtain the sanction from the President. The hon. Member's object is to promote public interest as much as to safeguard the reputation of the Government itself which is supposed to be in favour of the institution of Lokpal and in regard to which this Government has been saying off and on that they are keen on establishing this institution of Lokpal.

12.53 HRS.

## BUSINESS OF THE HOUSE

MR. SPEAKER: I have to inform the House that at the sitting of the Business Advisory Committee held yesterday it was decided that discussion on statement made by the Minister of Railways on railway accident near Allahabad might be fixed from 6.30 P.M. to 2.30 P.M. today and accordingly this item has already been included in the List of Business for today.